
(2021) 06 KL CK 0358
In the High Court Of Kerala
Case No : Writ Petition (C) No. 11308 Of 2021

Bindu.K.V

APPELLANT

Vs

Revenue Divisional Officer Alappuzha, Opposite District
Court, Thathampally P.O., Alappuzha

RESPONDENT

Date of Decision : 23-06-2021

Acts Referred:

Citation : (2021) 06 KL CK 0358

Hon'ble Judges : Sathish Ninan, J

Bench : Single Bench

Advocate : K.C.Sudheer, Ravikrishnan

Final Decision : Disposed Of

Judgement

Sathish Ninan, J.

1. All that the petitioner seeks for is an expeditious consideration of Ext.P2 application filed by him in Form No.5 of the Kerala Conservation of Paddy

and Wet land Rules, before the first respondent Revenue Divisional Officer seeking exclusion of property from Data Bank.

2. According to the petitioner, his property having an extent of 8 Ares and 9 Sq. Ms. in RS 48/2-3-2 of Manancherry village has been erroneously

included in the data bank maintained under the Act. According to the petitioner, there already exist buildings in the property. It is accordingly that

Ext.P2 application has been filed seeking removal of the property from the data bank.

3. Without expressing anything on merits, I dispose of this writ petition directing the first respondent to consider Ext.P2 application on its merits, on

obtaining relevant reports and verification of the same, and pass appropriate

orders as expeditiously as possible and at any rate within a period of three months from the date of receipt of a copy of this judgment.